

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


TP 4-A of 2016 (CA 228 of 2009) with  
TP-4 of 2016 (CP 98 of 2009)

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2018**

Name of the Company: Jyotsnaben P. Patel  
V/s.  
Mohanlal Hargovindas Bidi Udayog Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aditya Bihari for Anuj Trivedi	Advocate	Respondent	
2.				

**ORDER**

Advocate Mr. Aditya Bihari for Advocate Mr. Anuj Trivedi is present for the Respondent.

Ld. Lawyer appearing on behalf of Respondent requested for some time as the connected matter is pending before Hon'ble Madhya Pradesh High Court, wherein, the Stay order is extended.

List the matter on 16.11.2018.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 17th day of September, 2018